

*S-suo moto*

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 2718/2019

P. CHIDAMBARAM

..... Petitioner

VERSUS

DIRECTORATE OF ENFORCEMENT

..... Respondent

**CORAM:**

**HON'BLE MR. JUSTICE SURESH KUMAR KAIT**

**ORDER**

**18.11.2019**

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This Court has taken up this matter today *suo moto* pursuant to the publication in the newspaper 'The Hindu' dated 17.11.2019.

The Bail Appln. No.2718/2019 filed by Mr. P. Chidambaram has been disposed of by this Court vide judgment dated 15.11.2019. However, on 17.11.2019, newspaper 'The Hindu' published that the High Court has mentioned the facts of the case of '*Rohit Tandon vs. Enforcement Directorate*' in the judgment of the aforesaid case and thus, there is cut and paste in the judgment dated 15.11.2019.

I hereby clarify that in paragraph No. 34 of the judgment dated 15.11.2019 (in the case of P. Chidambaram), only a reference to the observations made by this Court in '*Rohit Tandon vs. Enforcement Directorate*' in Bail Appln. No.119/2017 has been recorded.

In paragraph No.35, the facts of the aforesaid case have been mentioned. It has nowhere been mentioned that the observations made in para 35 of the judgment are of the present case (in the case of P.

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Court Master  
High Court of Delhi  
New Delhi

Chidambaram). Thus, there is no cut and paste as alleged and I hereby make it clear that observations made in paragraph No.35 shall be read as and are confined to the case of '**Rohit Tandon vs. Enforcement Directorate**'.

It has also been brought to my notice that the newspaper 'The Indian Express' dated 18.11.2019 has also made publication to the same effect, as has been done by the newspaper 'The Hindu'.

Accordingly, Chief Editors of the above mentioned newspapers, who have published the aforementioned wrong averments, are directed to clarify the same in their respective newspapers on 19.11.2019.

Registry of this Court is directed to send a copy of this order to the Chief Editors of the above mentioned newspapers today itself by a special messenger, who have published the aforesaid averments, for necessary compliance.

The above mentioned portion in the judgment dated 15.11.2019 passed in Bail Appln. No.2718/2019 titled as '**P. Chidambaram vs. Directorate of Enforcement**' thus stands clarified.

Order *dasti* under signatures of the Court Master.

NOVEMBER 18, 2019  
*sm*

*sd/*  
SURESH KUMAR KAIT, J

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*18/11/19*  
Court Master  
High Court of Delhi  
New Delhi